

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 214/AT/2023**

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 600 MW Solar Power Projects (Tranche VIII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
- Date of Hearing : **11.8.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Solar Energy Corporation of India Limited (SECI).
- Respondents : SBE Renewables Fifteen Private Limited and 4 Ors.
- Parties Present : Shri M.G. Ramachandran, Senior Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Ms. Srishti Khindaria, Advocate, SECI

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the instant Petition has been filed seeking adoption of 600 MW Solar Power Projects (Tranche VIII) connected to the Inter-State Transmission System (ISTS) and selected through a competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power Grid Connected Solar PV Power Projects" ("Solar Guidelines") dated 3.8.2017 issued by the Central Government and its amendments thereof. Learned senior counsel further submitted that although the bid process was conducted for 1200 MW capacity, SECI has been able to tie up only 600 MW capacity with Bihar Discoms under the Power Sale Agreement (PSA) dated 13.1.2023 and consequently, SECI has entered into Power Purchase Agreements dated 22.3.2023 with Adani Solar Energy Jodhpur Six Private Limited (i.e. Project Company of successful bidder-SBE Renewable Fifteen Private Limited) on 22.3.2023 for the corresponding capacity. Learned senior counsel also indicated that procurement under the PSA with Bihar Discoms has been approved by the Bihar State Electricity Regulatory Commission in the month of January, 2023.

2. In response to the specific query of the Commission, learned senior counsel clarified that the deviation taken by SECI in the bid documents/PPAs with regard to the Change in Law provisions of the Solar Guidelines has been approved by the Ministry of New and Renewable Energy vide its letter dated 1.3.2021.

3. After hearing the learned senior counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve a copy of the Petition to the Respondents and Respondents to file their reply to the Petition, if any, within two weeks after serving a copy of the same to the Petitioner, who may file its rejoinder on or before a week thereafter.

(c) The Petitioner to clarify the substantial delay in entering into the PPAs and PSAs (2023) after the conclusion of the e-reverse auction & issuance of the Letter of Awards (2020) on affidavit within a week.

4. The Petition shall be listed for hearing on **20.9.2023**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**